includes mentally retarded children. Some of the important eligibility criteria for selection of NGOs under the Scheme are as below:

- (i) The organization should be registered under the Societies Registration Act, 1860 (XXI of 1860) or any relevant Act of the State/Union Territory; or a public trust registered under the law for the time being in force; or a charitable company licensed under Section 25 of the Companies Act, 1958;
- (ii) The organization should be registered under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995;
  - (iii) The organization should have a legally constituted managing body;
  - (iv) It should not be running for profit to any individual or body of individuals;
- (v) It should have at least 2 years experience in running the project for which the grant-in-aid has been applied;
  - (vi) It should have engaged qualified staff as prescribed under the Schemes.

The NGOs are provided grant-in-aid on the basis of the recommendations of the concerned State Governments Union Territory Administration.

## Persons with disabilities

3593. SHRIMATI VIPLOVE THAKUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government had called a meeting of the central coordination committee on July 21, 2009;
  - (b) if so, the details thereof;
- (c) whether Government has decided to include Dyslexia and Autism in the list of Persons with Diabilities (PWD) by bringing out an amendment in Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995;
  - (d) if so, the details thereof; and
  - (e) by when this Bill is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) The Central Coordination Committee met on 21.7.2009 to consider, *inter-alia*, the proposed amendments to the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995.

- (c) No decision has been taken so far in this regard.
- (d) Does not arise, in view of (c) above.
- (e) The Bill can be introduced only after completion of the consultation process.